

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/3273/2023 IA/5773/2023 IN C.P. (IB)/115(MB)2021

IN THE MATTER OF

Axis Bank Limited

VS

Maharashtra Theatres Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in both I.A.:

Adv. Mitali Bhatt (PH)

For the Respondent No. 1 & 2 in IA/3273/2023: Adv Aniruth Purusothaman (PH)

For the Respondent in IA/5773/2023:

None

ORDER

I.A. 3273/2023

The Ld. Counsel for the Applicant in Court has passed on an email dated 02.05.2024 vide which the Respondents/Directors were asked to provide certain relevant information. The Respondents have tabulated the details in Para-9 stating that all the requisite information their possession has already been provided. The Ld. Counsel for the Respondent after having gone through this email submits that they shall provide all the requisite and necessary documents along with their signatures before the next date. In view of the request made, adjourned to **10.05.2024.**

I.A. 5773/2023

In the interest of justice, adjourned to **10.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)